

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

3. IA/2590/2022 C.P. (IB)/2946(MB)2019

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. H. V. SUBBA RAO,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **22.09.2022**.

NAME OF THE PARTIES: Bank of India
Vs.
WADHWA BUILDCON LLP

SECTION: 60(2) & 60(5) of IBC 2016 & Rule 11 of NCLT

ORDER

IA 2590 of 2022:- The above Application is filed by the Applicant/RP, Mr. Vishal Ghisulal Jain for exclusion of 423 days for completing the CIRP period.

The Counsel appearing for RP submits that the Bank of India filed an IA 1035 of 2021 challenging the Constitution of CoC by the RP and to maintain Status quo on voting rights of the CoC members and accordingly, this Bench directed status quo order till the disposal of the above IA 1035 of 2021. The two land owners also filed an appeal before the Hon'ble NCLAT which has also passed the order of status quo. Thus, the RP submits that the above on delay of 423 days is due to status quo order granted by the adjudicating authority and the NCLAT.

After hearing the submission of counsel appearing for the Applicant and upon perusing the material available on record, this Bench feels it is a fit case to allow the above Application. List this matter on its regular dated on **06.10.2022**

SD/-
ANURADHA SANJAY BHATIA
Member(Technical)

SD/-
H. V. SUBBA RAO
Member(Judicial)

/NT/